

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

SECTION XVI-A  
LISTED ON: 2.5. 2017  
COURT NO.: 12  
ITEM NO. : 7

TRANSFER PETITION (CIVIL) NO. 1250 OF 2015  
WITH  
INTERLOCUTORY APPLICATION NO. 1 OF 2015  
(Application for ex-parte Stay)

KHUSHBOO ANIL VERMA

.... Petitioner

Versus

ANIL VIJAY VERMA

.... Respondent

OFFICE REPORT

The Transfer Petition above mentioned was listed before the Hon'ble Court on 24<sup>th</sup> August, 2015 when the Court was pleased to pass the following order :

"Application seeking exemption from filing official translation is allowed.

Issue notice.

Until further orders, there shall be stay of further proceedings in Marriage Petition No.195 of 2015 titled as Anil Vijay Verma v. Khushboo Anil Verma pending in the Court of 6<sup>th</sup> Civil Judge (SD), Thane, Maharashtra."

Accordingly, notice was issued to the sole Respondent through Registered A.D. post on 17<sup>th</sup> September, 2015.

It is submitted that Mr. Ranbir Singh Yadav, Advocate has on 1<sup>st</sup> December, 2016 filed Vakalatnama and Memo of appearance on behalf of sole Respondent and has on 29<sup>th</sup> March, 2017 filed Counter Affidavit after serving its copy on other side. Copy of the Counter Affidavit has been included in the paper books.

Service of show cause notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 1<sup>st</sup> day of May, 2017.

ASSISTANT REGISTRAR

Copy to : Mr. Rajiv Shankar Divedi, Advocate  
Mr. Ranbir Singh Yadav, Advocate

ASSISTANT REGISTRAR